People and Legislative Assemblies of the States and Union Territories and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 12 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI ARUN JAITLEY: Sir, I move:

'That the Bill be passed".

The question was put and the motion was adopted.

THE SUGAR DEVELOPMENT FUND (AMENDMENT) BILL, 2002.

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री शांत कुमार): उपसभाध्यक्ष महोदय, मैं यह प्रस्ताव करता हूं कि चीनी विकास निधि अधिनियम, 1982 में और संशोधन करने वाले विधेयक , जिस रूप से उसे लोकसभा द्वारा पारित किया गया है, पर विचार किया जाये ।

महोदय, मैं संक्षेप में केवल दो बाते कहना चाहता हूं । यह बहुत छोटा-सा संशोधन है, लेकिन अत्यंत महत्वपूर्ण संशोधन है । इस संशोधन के द्वारा जो शुगर डेवलपमैंट फंड है, उसमें हम यह संशोधन करना चाहते है । उस फंड में से तीन बातों के लिए हम शुगर इंडस्ट्री को सहयोग कर सकें, लोन कर सकें । आज शुगर इंडस्ट्री इस प्रकार की इंडस्ट्री है जिसमें हमारे पास लगभग कुल मिलाकर 180 लाख टन चीनी के भंडार जमा हो गए है । जो स्थिति अन्न में, फूड ग्रेन में है, लगभग वैसी ही स्थिति इसमें बन गई है । शुगर साइकिल टूट गया है,
हमारे उत्पादन का चौथा वर्ष है और आवश्यकता इस बात की है चीनी का एक्सपोर्ट हो । एक्सपोर्ट की शुरूआत हुई है और 12, 13 लाख टन चीनी का एक्सपोर्ट हुआ है । लेकिन विश्व के बहुत से देश इस हद तक सबसिडाइज्ड करते है कि हमारी चीनी विश्व बाजार में कम्पटेटिव नहीं हो पाती है । इसलिए इस संशोधन के द्वारा हम चीनी एक्सपोर्ट करने वाली मिलों को इंटरनल ट्रांसपोर्टेशन और फ्रेट के लिए सबसिडाइज्ड करेंगे । हमारे पास शुगर डेवलेपमेंट फंड में पैसा है, उस पैसे से जब हम सबसिडाइज्ड करेंगे, तो उससे शुगर एक्सपोर्ट करना, उनके लिए आसान हो जायेगा । दूसरे, शुगर इंडस्ट्री के लिए जो बाई प्रोडक्ट प्रोडक्शन है, उसको प्रोत्साहन दिया जायेगा ।

आज भारत सरकार ने एक महत्वपर्ण निर्णय लिया है कि पेट्रोल में पाचं प्रतिशत एथलोन मिलाया जायेगा ओर एथलोन बनाने के लिए शुगर डेवलेपमेंट फंड से हम लोन देंगे । आज के एक्ट के मुताबिक एथलोन बनाने के लिए लोन नहीं दिया जा सकता है । इस महत्वपूर्ण

संशोधन विधेयक के द्वारा हम इस बात को करना चाहते है। तीसरा, को-जेनरेशन शुगर इंडस्ट्री 3500 मेगावाट बिजली पैदा कर सकती है ओर शुगर इंडस्ट्री जो बिजली पैदा करेगी, वह एनवायरमैंट फ्री होगी, सस्ती होगी। अन्य साधनों से जो बिजली पैदा की जाती है, वह महंगी होती है। यदि 3500 मेगावाट बिजली शुगर इंडस्ट्री से जेनरेट की जाये तो सस्ती होने के कारण उससे लाभ लोगा, उससे देश को 4500 करोड़ रूपये का लाभ होगा। 3500 मेगावाट बिजली का उत्पादन होगा और शुगर इंडस्ट्री का इस प्रोडक्शन के कारण बहुत सहयोग मिलेगा। इस संशोधन के द्वारा इन तीन मुख्य बातो को करने के लिए हम इस सदन में आये है।

SHRI PRITHVIRAJ CHAVAN (Maharashtra): Sir, I stand to welcome this amendment to the Sugar Development Fund Act. But the amendment to the Act has come very late. The sugar industry is facing a grave crisis. This demand from the industry for giving export subsidy has been there for a very long time, and the Government had agreed to this suggestion. But, somehow, this Bill could not be brought before Parliament in the last more than a year. I think, this is a criminal neglect by the Government while the industry is reeling under the burgeoning stocks of sugar. The Minister said, '180 lakh tonnes'; I do not know whether it is a correct figure or not. I have a figure of 120 lakh tonnes; it is a huge stock and the godowns are full. There is no place to keep the sugar. Huge interest costs are being incurred and, as you know, the industry is now fast becoming sick; it is on the verge of collapse. Sir, this mounting stock has to be exported; the Minister has said so. But the international prices are low and our prices are high. Internationally, sugar is subsidised very heavily. Our industry has been demanding some kind of a subsidy; transport subsidy was one demand. The other demand was low interest rate for exporting units. That you have still not done. And, Sir, the legislation that has been brought today, has been brought after a long delay. I would like to ask the Minister: When you could bring an Ordinance for POTO, why could you not bring an Ordinance for Sugar Development Fund? Rules could have been modified. There is also a suggestion that you can use the Sugar Development Fund for reviving the potentially sick units. This can be done by modifying the rules. Why couldn't you do that? You are still contemplating that. What has been the genesis of the crisis? Sir, I will come to the Bill in a moment. Let me dwelve, for a moment, on the grave crisis that is facing the industry, the crisis of mounting stocks. There had been a gradual increase in production from 1997-98 when we had a low production of 128 lakh tonnes. Since that year, every year, the production has gone up. In 1998-99, it went up to 154 lakh tonnes. Then, in 1999-2000, we had a production of 182

lakh tonnes. Last year, it was 184 lakh tonnes. The production is gradually increasing. What has been the consumption? The consumption also has been growing; now, it is 160 lakh tonnes. That means, every year, we are having an excess of 20-25 lakh tonnes and this is being added to the carryover stock of 54 lakh tonnes in 1997-98 up to the level of 120 lakh tonnes today...*(Interruptions)* No doubt, the Minister has said, "It is 180 lakh tonnes". But my figure is 120 lakh tonnes. I would like this to be clarified. If it is 180 lakh tonnes, then, it is a very grave situation. But my information is that the carryover stock today is about 120 lakh tonnes, which is about 75 per cent of our requirement. It is incurring huge interest costs. It is depressing the prices and it may cause farmers to shift away from sugarcane cultivation. One more factor has led to this grave situation; that was the import tariff regime, the import tariff regime that this Government allowed to persist till 1998-99. The import duty, as you know, as per the WTO bound rate could be as high as 150 per cent. But, till April, 1998, the duty was kept at zero per cent. Then, it was gradually increased to five per cent; then, from five per cent, it was increased to 20 per cent, then 25 per cent, then 40 per cent and then to 60 per cent. Why could you not keep the duty high all along? It is because you wanted the sugar to be imported. Sugar was imported from Pakistan and the European Union. How much sugar was imported? In 1998-99, nine lakh tonnes of sugar was imported. In 1999-2000, 12 lakh tonnes of sugar was imported. And, this unnecessary import of 21 lakh tonnes of sugar, which the Government callously permitted, has really caused this serious problem. Now, Sir, the delay in the announcement of the export subsidy has also been an important reason. Once we know what the situation of the sugar industry is, I will come to the amendments; and these are good amendments. Sir, the Sugar Development Fund Act was enacted in 1982, when we collected Rs.14 per quintal of sugar as the sugar cess, and that was credited to the Sugar Development Fund. Initially, it was for a grant for research and development projects and loans for modernisation, cane development and for creating a buffer-stock. Now you are adding three more components for which the Sugar Development Fund can be used. *(Time-bell).* Sir, I will take some time because this is a very important subject, and I come from Maharashtra...

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): That is true. But the time allotted to your party is only 15 minutes, and there are three speakers.

SHRI PRITHVIRAJ CHAVAN: Then, you are going to defray the expenses on transport subsidy. It is good, but it is not going to be enough. The second point is, you are allowing loans to be given for bagasse-based co-generation power projects, and also for ethanol and anhydrous alcohol production. It is all good. I wish you had added environment schemes. There is a serious problem of effluents from the sugar mills, and the sugar mills are not taking care of this problem. If you add one more item later, so that the environment schemes can also be undertaken under this Sugar Development Fund, it would be good. On export subsidy, I have a problem. It is possible that this export subsidy may be questioned in the WTO. But I hope the Government will stand firm and will not give in, because the other countries are giving huge export subsidies, and this is a very, very small subsidy, which must be continued. I also plead for interest subsidy. I also thank you for removing the Quantitative Restrictions on the export of sugar. It is a very strange situation that you have already removed the QRs on import, but on export, you had retained the QRs. Those were removed only last year. It is a good thing. Please do not re-impose any restriction on export of sugar. Sir, bagasse-based co-generation is a very good idea; there is a potential for generation of 3500 MW of power. But I also plead with you that not only upgradation schemes, but the new projects that come up should also be given subsidy and loan from this Fund. In future, please do not allow any sugar mill to come up which does not have the co-generation component. On the ethanol and anhydrous alcohol production, it is also a good step. Upgradation of plants to manufacture ethanol should be welcomed. But I think the Ministry of Petroleum has delayed this decision for a long time. We know Brazil has been using it, up to 25% of anhydrous alcohol and ethanol was mixed in petrol. We have pennitted only 5% right now. I am told, without making any engine modification, up to 10% ethanol can be mixed. I plead with the Petroleum Ministry to clarify the rules. And don't change the rules. The excise duty structure should be frozen for all times to come, because if the industry makes an investment now in anhydrous alcohol and ethanol, and you change the rules tomorrow, you impose a heavy excise duty and change the pricing, change the Molasses Distribution Order, the whole industry will collapse. Please do not do that. You also talked about using the Sugar Development Fund for reviving potentially sick units. You can do that under the rules. There is no need to bring it under the legislation. When are you going to modify these rules? Have you decided about it or not? If you have, please modify the

rules urgently. I will just make a few suggestions. You have not clarified as to what would be the rate of interest that you will charge on these loans. It is going to be subsidised loans, cheap loans, but do not fix the interest rate. Normally, you fix the rate of interest at 6% under the rules. But I will plead with you that do not fix the rate of interest; peg it to the prime lending rate. The interest rate is coming down. The Reserve Bank announces the prime lending rate from time to time. You peg it to that and make it three or four per cent less than the prime lending rate. But do not fix it at six per cent. Sir, if you look at the working of the Sugar Development Fund in the last eighteen years, out of Rs.2780 crores that have been collected, you have got Rs. 2566 crores till last year credited to the SDF. But only Rs. 1428 crores have been disbursed as loans, and out of that, for research and development, you have given only Rs.20 crores in the last 18 years. Only Rs.20 croresl what is the Fund for? I would also like to be enlightened about the repayment scenario. These loans are given to cooperative sugar factories against State Government guarantees. A lot of sugar factories have defaulted on these loans. Even the State Government guarantees are not being repaid. What is the actual situation? As I said, Sir, you have admitted that the sugar industry is sick. Over 145 mills are sick today. So, speedy implementation of a few such changes would be desirable. I think you have started that, but it will take some time. In the year 1998, the Mahajan Committee had made many recommendations. Please implement the recommendations of the Mahajan Committee in a time-bound manner. The Mahajan Committee had recommended the setting up of a Sugar Pricing Board. I request you to consider that. Please do not allow import of sugar into the country. If needed, please increase the import duty up to the maximum ceiling of 150 per cent, but don't repeat the scenario of 1997-98, when 21 lakh tonnes of sugar was unnecessarily imported just to earn some commission and to benefit some traders. Sir, there is a concern about the quality of sugar. I would like to know how many mills have opted for BIS certification and ISO- 9000 certification. Under the Sugarcane Order, some mills are misgrading sugar. Have the inspectors gone there and caught them? How many mills have you punished so far?

Sir, at the end, I would like to point out to the hon. Minister that the Sugar Development Fund is being used like a financial institution. You are going to certify whether a unit is potentially viable or not; you are going to give loan; you Ore going to charge interest; you are going to get repayment. You are entering into the area of a financial institution. This is not a work which is to be done by a Ministry or a Department of the

Central Government. This is the work of a financial institution. Please consider changing the structure of the Sugar Development Fund to that of Sugar Development" Bank, which could be a subsidiary of NABARD. You could do the same thing again, but with specialised officers, not with somebody sitting in the Udyog Bhawan or in the Krishi Bhawan. He is not competent enough to do it. If you say that the Ministry of Food, Department of Sugar, is competent enough to certify whether a unit is sick or not, then, tomorrow, why not the Department of Small Scale Industries give loan to small-scale industries, and why not the Ministry of Industry decide whether a industry should be revived or not. So, this is the task, of a financial institution. Please do not keep it with the Ministry.

Sir, I conclude my speech by saying that the sugar industry is a very important industry which consists of 45 million cane growers. Over two million workers are employed in this industry. Their future is tied with this industry. This can be a major source of earning foreign exchange for the country; this can be a valuable alternate renewable source of energy. Like Brazil, we can save a huge amount of our foreign exchange on import of petroleum products. But today, the industry is sick; it is on the verge of collapse. Because of the opening up of our economy, this industry may not be able to withstand the pressure of globalisation, unless you act. Please do not take any decision like allowing import of sugar. We have suffered very heavily due to the import of 21 lakh tonnes of sugar in the year 1997-1998. Please do not do that in future. Sir, with these words, I support the Bill and once again plead with the Minister that this industry is facing a grave crisis. Please look at it. Do all you can do. I have made some suggestions for your consideration. We can have a detailed discussion on this subject later. Sir, with these words, I support the Bill.

श्री नरेन्द्र मोहन (उत्तर प्रदेश)ः उपसभाध्यक्ष जी, मैं शांता कुमार ही को बधाई देना चाहूंगा, बधाई इसलिए देना चाहूंगा कि बहुत दिनो बाद देश में एक ऐसा मंत्री आया है जिसने शक्कर उद्योग को सही ढंग से समझने की कोशिश की है। बहुत दिनों बाद।

इस देश में 524 शक्कर मिलें हैं और उपसभाध्यक्ष जी 99 मिलें बंद हो चुकी है, 145 मिलें ऐसी है जो बिल्कुल बंद होने के कगार पर है। ऐसी स्थिति में मंत्री जी आज शक्कर उद्योग को , चीनी उद्योग को अपने पैरों पर खड़ा करने की जो चेष्टा कर रहे है, इसके लिए मैं उन्हें बधाई देना चाहूंगा।

चीनी विकास निधि का प्रयोग जिन बातों के लिए किया जा रहा है उसका तो स्पष्टीकरण मंत्री जी ने भी दिया है और मेरे दोस्त पृथ्वीराज चव्हाण जी ने भी दिया है। वह अपनी

जगह पर है। लेकिन पुनरूद्वार और आधुनिकीकरण की जो आवश्यकता है, उपसभाध्यक्ष जी, आपके माध्यम से बताना चाहूंगा कि यह तब होगा जब कि सस्ते ब्याज की दरों पर धन उलब्ध कराया जाएगा।

मेरा पहला प्रश्न आपसे यह है कि आप किन ब्याज दरों पर धन उपलब्ध करायेंगे ? क्या वस्तव में सस्ती ब्याज दरों पर आप धन उपलब्ध करायेंगे ? कठिनाई यह है कि उत्तर प्रदेश, जहां से मैं आता हूं ओर बिहार , जो कभी शक्कर का गढ़ हुआ करता था, आज दोनों राज्यों में शक्कर उद्योग चौपट हो चुका है, बिल्कुल चौपट हो चुका है। मंत्री जी, आप इससे सहमत होंगे कि दोनों राज्य का चीनी उद्योग आज रो रहा है। मंत्री जी, उत्तर प्रदेश में 19 मिलें बंद हो चुकी है और 30 मिलें बिल्कुल बंद होने वाली है, प्रश्न सिर्फ यह है कि वे आज बंद हो या कल बंद हो। बिहार की भी यही स्थिति है। आखिर इसे कैसे आप बचायेंगे ? क्या आप समझते है कि केवल चीनी विकास निधि से ये मिलें बचने वाली है, यह संभव नहीं है,मंत्री जी, यह बिल्कुल संभव नहीं है। उपसभाध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहूंगा कि यह तब संभव होगा जब गन्ने का मूल्य राष्ट्रीय स्तर पर एक किया जाए। आज इसमें भी राजनीति की जा रही है। चुनाव आता है तो राज्य सरकारें गन्नें के दाम बढ़ा देती है ,ताकि किसान का वोट मिल जाए, लेकिन यह एक अफीम की तरह है। देश के साढ़े चार करोड़ किसान चीनी मिलों पर निर्भर कर रहे है ओर 22 लाख कर्मचारी इन पर निर्भर कर रहे है। आप उनकी दशा की और तो देखिए। हर बात में राजनीतिकरण हो रहा है। उत्तर प्रदेश में 107 रूपये क्विंटल और तमिलनाडु में 70 रूपये क्विंटल, सारे देश में चीनी का भाव एक रहेगा, तमिलनाडु की सरकार लगभग सही रास्ते पर चल रही है तो 70 रूपया क्विटल गन्ने का भाव है। उत्तर प्रदेश में 107 रूपये क्विंटल, परिणाम क्या हुआ, उत्तर प्रदेश की अधिकांश मिलें दिवालिया हो गई। यही हालत बिहार की है। हरियाणा में तो 120 रूपये क्विटंल है। इस देश में यह क्या हो रहा है ? क्या बिल्कुल हम शक्कर उद्योग को चौपट करने के लिए तुले हुए है ? मंत्री जी, आप कुछ करिए। अन्यथा वहीं स्थिति आने वाली है जो कि वस्त्र उद्योग की हो गई थी। इस देश की तमाम कपड़ा मिलें बंद हो गई, क्योंकि सरकार ने समय रहते काम नहीं किया। भारत एक कृषि प्रधान देश है। हमारा देश बहुत आसानी के साथ 500 लाख टन चीनी का उत्पादन कर सकता है। यदि कहीं इतना उत्पादन हो जाए तो इस देश का किसान खुशहाल हो जाएगा। आप इस देश के किसानों की खुशहाली के लिए शक्कर उद्योग को बचाइए। उपसभाध्यक्ष जी, मैं आपके माध्यम से मंत्री जी से कहना चाहूंगा कि बहुराष्ट्रीय कंपनियां साजिश के तहत अपनी शक्कर को भारत में भेज रही है। कुछ वर्ष पहले भी यहीं हुआ था, क्योंकि कुछ लोगों ने , जो कि ऊंचे पदों पर बैठे थे, उनको दलाली चाहिए थी, पृथ्वीराज जी ने ठीक कहा, और उन्होंने ऐसा कर दिया। इस देश में शक्कर का 180 लाख टन भंडार है, मंत्री जी, मै पुनः दोहराता हूं , 31 मार्च , 2002 को 174.94 लाख टन यानी 175 लाख टन शक्कर इस देश के पास थी, आज 180 लाख टन है, जबकि देश की जरुरत 160 लाख टन की है। यह शक्कर कहां जाएगी ? इस शक्कर पर, जा गोदामों में है, इस पर 15-17 और 20 प्रतिशत ब्याज बैंक चॉर्ज करेगे। शक्कर उत्पादन की लागत लगभग साढ़े 13 रूपये किलो है और उत्तर प्रदेश की यह उत्पादन लागत है। आखिर, इस ओर कोई तो ध्यान देगा ? प्रश्न यह है कि हम शक्कर उद्योग को क्या केवल राजनीतिज्ञों के हाथ में, सहकारी समितियों के हाथ में छोड़ देंगे या सरकार कोई एक राष्ट्रीय नीति बनायेगी ? मैं आपके माध्यम से मंत्री जी से जानना चाहूंगा कि शक्कर उद्योग को बचाने के लिए क्या उनकी

कोई राष्ट्रीय नीति है, क्या वे कोई राष्ट्रीय नीति बनाना चाहते है या उन्होंने शक्कर उद्योग से जुड़े राज्यों के मुख्य मंत्रियों से अभी तक कोई सीधी बात की है ? और नहीं की है तो मैं आदरणीय मंत्री जी को सुझाव देना चाहूंगा कि मंत्री महोदय यथा शीघ्र उत्तर प्रदेश या जो अन्य शक्कर उदेता से जुडे राग़्य आई उनके मुख्य बैठक बुलाएं और इस संबंध में एक राष्ट्रीय नीति बनाई जाय। इस में राजनीति न की जाए क्योंकि राजनीति करने से हमारे देश के बहुत से उद्योग नष्ट हों गए है और बहुत से पनप नहीं पा रहे है। उपसभाध्यक्ष ही, आप देखिए कि हमारा कितना बड़ा दुर्भाग्य है कि बैंक शक्कर उद्योग को ऋण नहीं देना चाहते है। मंत्री महोदय भी इस बात का जानते है। आज उसे यू.टी.आई. ऋण नहीं देना चाहता है , आई.डी.बी.आई. ऋण नहीं देना चाहता है , आई.एफ.सी.आई. कहता है कि सुगर इंडस्ट्री सिक है और हम लोन नहीं देंगे । इस संबंध मे बाकायदा आई.डी.बी.आई.,यू.टी.आई. का सर्कुलर चला गया है कि शक्कर उद्योग को फायनेंसे न किया जाए । मंत्री जी, आप उन सर्कुलरों को वापिस कराइए । मैं निवेदन करूंगा कि आप वित्त मंत्री जी से बात करें और कहं कि यह राष्ट्र के साथ अन्याय है, किसानों के साथ अन्याय है और 22 लाख कर्मचारियों के साथ अन्याय है । यह अन्याय रोका जाए । वित्त मंत्रालय को इस मामले में अविलम्ब हस्तक्षेप करना चाहिए । इंडियन सुगर मिल एसोसिएशन के लोग वित्त मंत्री से कई बार मिल चुके हैं, लेकिन उन की नीति में कोई परिवर्तन नहीं हुआ है ओर आज भी बैंक्स उन्हें कोई ऋण देने के लिए तैयार नहीं है । जो पुरानी लिमिट्स थी, वहीं चल रही है।

उपसभाध्यक्ष जी, मंत्री जी चाहते है कि चीनी विकास निधि से देश से शक्कर का नियात बढ़ाया जाए। अभी तो आप देश से शक्कर के उत्पादन का केवल एक प्रतिशत निर्यात करते है और दूसरी ओर आप शक्कर का भंडार बढ़ाते जाते है । यह क्या हो रहा है ? महोदय, हम चाहें तो आज अपने देश में जितने शक्कर के उत्पादन का 20 प्रतिशत निर्यात कर सकते है ,लेकिन आप उस के लिए सही नीति बनाइए। क्या आप समझते हे कि आप के ट्रांसपोर्ट सब्सिडी देने से शक्कर का निर्यात बढ़ जाएगा ? यह बाप की खुशफहमी है और ट्रांसपोर्ट सब्सिडी से शक्कर का निर्यात बढ़ने वाला नहीं है । आप को कुछ और करना होगा । आप ने स्वंय कहा है कि जैसा ब्राजील ने किया है , जैसा इंडोनेशिया कर रहा है, थाईलेंड कर रहा है और अब तो मॉरीशस भी कर रहा है । लेकिन आज हम मॉरीशस जैसे छोटे देश के समाने भी अंतराष्ट्रीय बाजारों में टिक नहीं पा रहे है, बिल्कुल टिक नहीं पा रहे है। हमारे यहां तो जो शक्कर की मिलें तटीय क्षेत्र में है, जैसे कि महाराष्ट्र में तटों पर है, वह कुछ एक्सपोर्ट कर रही है । हालांकि आप ने ट्रांसपोर्ट सब्सिडी दी है, उस से उत्तर प्रदेश और बिहार की मिलें एक्सपोर्ट कर सकेंगी , पर कितना ? सवाल यह है कि आप का लक्ष्य कितना है। अगर आप के पास आज 180-190 लाख टन की क्षमता है, तो क्या आप उस का 10 प्रतिशत 19.20 लाख टन एक्सपोर्ट करना चाहेंगे ? अभी तो आप 2 लाख टन एक्सपोर्ट कर रहे है जिस से क्या होगा । आप कम-से-कम 10 परसेंट एक्सपोर्ट करिए । मंत्री जी, अगर अंतर्राष्ट्रीय बाजार में प्रतिस्पर्घा में उतर सकें, अगर आप अंतर्राष्ट्रीय प्रतिस्पर्घा में चीनी उद्योग को ला सकें तो यह आप की बहुत बड़ी सफलता होगी । मंत्री जी, आप यह कर सकते है , भारत सरकार ऐसा कर सकती है क्योंकि आप में क्षमता है । मंत्री जी, आप ने खाद्य मंत्रालय को लेकर यह दिखा दिया है । आप ने भूखों तक अन्न पहुंचाया है । जो 5 करोड़ लोग भूखे पेट सोते थे, उन को भोजन दिया है । आप के पास बुद्वि है, कौशल

है । आप सब कुछ कर सकते है । उपसभाध्यक्ष जी, मंत्री महोदय से अनुरोध करना चाहूंगा कि वे नौकरशाही के दबाव में न आए । इस के लिए उन्हें स्वंय निर्णय लेने होंगे तक कुछ बात बनेगी । अन्यथा शक्कर मिलें बंद होती चली जाएंगी, अन्यथा समस्या का काई समाधान होने वाला नहीं है । हां, बगास से विद्युत का उत्पादन हो सकता है, लेकिन अगर उसें राज्य सरकारें भी प्रोत्साहन दें ।

उपसभाध्यक्ष (श्री सुरेश पचौरी) : अब, आप समाप्त करें ।

श्री नरेन्द्र मोहन : उपसभाध्यक्ष जी, मैं दो चार मिनट का समय और लूंगा । मैं यह कह रहा था कि वास्तव में अगर आप चाहते है कि 3500 मेगावाट विद्युत का उत्पादन हो, तो फिर मंत्री जी, आपको राज्य सरकारों से बात करनी चाहिए । panding चीनी विकास निधि द्वारा ऋण देने से भी विद्युत का उत्पादन होने वाला नहीं है । बगास से बिजली तब बनेगी, जब राज्य सरकारें वास्तव में ऐसा चाहें । लेकिन , वहां भ्रष्टाचार है, वहां पक्षपात है, वहां नौकरशाही का हस्तक्षेप है, उससे आप इसे कैसे बचाएंगे ?

उपसभाध्यक्ष महोदय, इसलिए मैं आपकी मार्फत मंत्री जी से यह कहना चाहता हूं कि उन्हें यथाशीघ्र एक सम्मेलन बुलाना चाहिए, उन्हें यथाशीघ्र राज्य के मुख्यमंत्रियों से सीधी बात करनी चाहिए और प्रधानमंत्री जी के माध्यम से बात करनी चाहिए ताकि दबाव पड़ सके ताकि चीनी उद्योग को बचाया जा सके, ताकि जो सपना इस देश के साढ़े चार करोड़ किसान देख रहे है उन्हें वह पूरा कर सकें, ताकि बाईस लाख श्रमिकों को वास्तव में अच्छा वेतन दिया जा सके ताकि देश को खुशहाल किया जा सके । यह बहुत आवश्यक है । हम इसका कैसे बचाएंगे ? क्या आप नहीं चाहते कि एथनोल समाष्टित मोटर ईधन बनने लगे ? हमारे यहां आपस में अतंर-मंत्रालय का वाद-विवाद है, पत्राचार हो रहा है । इसमें इतने बड़े पत्राचार की आवश्यकता कहं है ? ब्राजील में 25 प्रतिशत इथनोल मिलाया जाता है । इसके लिए आप आपस में बैठ जाइए, मंत्री बैठ जाएं, सचिव बैठ जाए ओर एक दिन में निर्णय लीजिए । इसमें ऐसी कौनसी बड़ी बात है ? देरी क्यों की जा रही है ? दस देरी के लिए कौन उत्तरदायी है ?आज इस देश का हजारों करोड़ों रूपया व्यय हो रहा है, जो पेट्रोल विदेशों से मंगाया जा रहा है, जबकि हमारे देश में क्षमता है । हम इसको करें ।

उपसभाध्यक्ष (श्री सुरेश पचौरी) : चलिए, अब आप समाप्त करिए ।

श्री नरेन्द्र मोहन : उपसभाध्यक्ष महोदय, मैं आपका आभारी हूं, जो आपने मुझे समय दिया । अतं में इतना ही मैं कहना चाहूंगा कि भारत के चीनी उद्योग की बहुत दुर्दशा हो रही है, इसे बचा लीजिए । उपसभाध्यक्ष जी, आप कृपा करके मंत्री जी को कहें, भारत सरकार को कहीं कि इस उद्योग को बचाया जाए क्योंकि इसमें किसानों का भविष्य निहित है, इसमें क्षमिकों का भविष्य निहित है, इसमें देश का भविष्य निहित है ।

इन्हीं शब्दों के साथ मैं पुनः आपका आभार व्यक्त करते हुए अपनी बात समाप्त करता हूं । धन्यवाद ।

SHRI K. RAMA MOHANA RAO (Andhra Pradesh): Sir, I thank you' for allowing me to speak on this piece of legislation. Though it is a very small amendment; it is a very important one because, it makes the sugar mills viable. The sugar mills of our country are passing through a very difficult phase. We have more than 500 mills in our country and more than 50 per cent of them are in the cooperative sector. I welcome the measure of granting loans to sugar factories or other units like, bagasse-based co-generation power projects, anhydrous alcohol or ethanol from alcohol, which is a byproduct of sugarcane; for the viability of sugar mills. I also welcome the revolutionary step taken by the hon. Minister that expenditure incurred on transportation of sugar, for the purpose of export, would be met from the Sugar Development Fund. But the Bill is silent as to what precautions the Minister would take to avoid misuse of loans, which according to the Bill, are granted liberally. The Bill provides loan facility only to sugar mills, but a farmer, who is behind the production, is left out. We all agree that if the mills are strong, farmers also will be strong. If the mills are running under losses, or, if they are on the verge of closing down, then, how can the farmer get remunerative price for his sugarcane? So, our endeavour should be to strengthen the sugar mills and, thereby, the farmer. I request that some assistance should be given to the sugarcane-growers through the Sugar Development Fund. The majority of the sugar mills in our country are having old and obsolete technology, and the need of the hour is to upgrade and bring the latest technology for optimum utilisation of the capacity, and to increase production. I do not know whether the Fund provides credit facility for modernisation of sugar mills in the country. If not, I request the hon. Minister to include this aspect also in the Bill. The astonishing aspect is that though we can produce 100 per cent power through bagasse-based co generation power, at present, we have been able to generate only around 10 per cent. Sir, out of the 3,500 megawatts that can be produced, we are, at present, producing only about 210 megawatts. It is quite obnoxious. So, this amendment will, definitely, help in increasing the quantum of power through co-generation power projects. One more point I would like to make here is, the new sugar mills have to give 15 per cent sugar under levy. They have to give this quantity of sugar only after meeting the Sugar Controller, who issues the release order. Because of his delay in releasing the order, the new sugar mills have to suffer losses in the sugar production every month, to the tune of Rs. 500-600 for quintal per month. My only suggestion is that the Sugar Controller should release his

order, without any delay, or, the sugar mills should be allowed to deposit 15 per cent of their levy sugar whenever they like, without watting for the order.

The other point is, the international price of sugar is coming down. Now the rate has come down from $ 272 to $ 205. Of course, the Government is giving subsidy to the tune of $ 10 per tonne. H is not sufficient. When other countries are giving huge subsidies to the sugar mills, there is no point in not giving such type of subsidy to our sugar ffiiBS in order to compete at the international level. Hence, I request that the subsidy should be increased to $ 50 per tonne. Had there been a minor fluctuation in the international price, we can understand, but when the rate is coming down drastically, there is every need to protect the small sugar mills and farmers.

So, these are some of the points which I thought that I should bring to the notice of the hon. Minister for his consideration.

With these words, I, once again, support the Bill. Thank you.

SHRI A. VIJAYA RAGHAVAN (Kerala): Mr. Vice-Chairman, Sir, we are discussing this issue at a time when this industry is facing an unprecedented crisis. Because of that, not only the mill owners, but lakhs, of farmers and millions of cane cutters and workers are also facing problems in earning their livelihood. It has been reported that the sugar despatches from factories during the month of January, 2002, stood at 11.74 lakh tonnes for internal consumption, and 0.82 lakh tonnes for exports, as against 13.30 lakh tonnes for Internal consumption, and 1.39 lakh tonnes for export during the same month last season. The total off take, till January, 2002. during the season 2001-2002 was 52.75 lakh tonnes for internal consumption, and 2.80 lakh tonnes for export, as against 54.77 lakh tonnes for internal consumption and 3.00 lakh tonnes for export during the corresponding period last season. Sir, the closing stock of sugar as on 31.1.2002 was 150.00 lakh tonnes, as against 132.95 lakh tonnes on the same day last season. It means, sugar Is piling up in the godowns, and our country is facing a very serious problem to this. So, it is an attempt to save and safeguard the interest of those who are connected with the sugar industry. Now, in this Bill, the first step that the Government has taken is that, they are trying to generate power from bagasse-based co-generation. This will improve the viability of the sugar factories. That is what has been mentioned here. I appreciate the move taken by the hon. Minister. But,

Sir, I would like to say that, at the moment, we are producing a very meagre amount of power by using these resources. Therefore, the question as to how the entire process would be strengthened, as to how it would be re-vitalised, is not addressed. Sir, for this, a good deal of technical assistance and much more investment is needed. But, here, it is not mentioned as to how we will generate more resources and technical knowhow, which is needed for this purpose. The existing knowhow is not sufficient to produce that much of power, by using the available infrastructure.

Sir, the second part of the Bill is related to the use of molasses and alcohol, for the positive use of alcohol. Here, Sir, some new issues are coming in. -This is a very positive move by the Government. We are losing a huge amount of foreign exchange in importing oil,from abroad. We are also spending a huge amount on the exploration of oil resources from sea and other places. Now, this is an area where we can use our own resources positively, as a result of which, we can save a considerable amount of foreign exchange. We all supported this move of the Government, i.e., allowing the use of the gasohol. But, now, a wrong signal is coming from the Government side. It was reported in the newspapers that some concession which was announced by the Government for the use of gasohol has been withdrawn. It is saka, 'The Government has decided to withhold the notification of the concessional additional excise duty on motor spirit blended with ethanol more than two months after the announcement was made in the Budget." Now, Sir, this is a problem. Sir, I do not understand why the Government withdrew the benefits for the use of ethanol, after having announced it. Sir, because of some compulsions, within two months of the presentation of the Budget, the Government is withdrawing whatever concession it had granted. This kind of thing should not be there. Sir, this is mainly the result of the conflict of interest that is there between the two industries, namely, the sugar industry and the chemical industry. I think the Government has to intervene in this matter and it has to come up with a solution to resolve the problem. While discussing all these things, we have to think about the interest of the small-scale industries also who are using ethanol and alcohol in these industries. So, Sir, I request that the interest of the small-scale sector should be protected. This aspect should be taken note of and there should not be any conflict of interest, as far as this issue is concerned.

5.00 P.M.

Sir, while the Minister was addressing the problem, he mentioned that the matter of quality should be considered. I think, the quality of the sugar must be ensured. In order to improve the quality of the sugar, the Government has to take steps to cover sugar and sugar products under the voluntary certificate issued by the Bureau of Indian Standards. This will help in establishing the credibility of Indian sugar in the international market as well. This is what the hon. Minister has also said. But that is not mentioned in the Bill. And, Sir, while he was making his introductory remarks at the time of moving the Bill, he did mention that part.

Sir, for the welfare of the farmers, we have to think about the rationalisation of the cane prices. It is an important pre-requisite to safeguard the interests of the farmers before removing the control on sugar import. But, so far, the Government has taken only half- hearted measures in this regard. The experience of 1978 is to be taken note of. What happened in 1978? You know how these farmers faced these problems. Therefore, in order to see that such problems are not repeated, the Government has to be very alive to the situations. While discussing the problems of the industry, we have to take into account the problems of accumulated arrears of the farmers. For the last three or four years they have not been getting arrears. Something should be done seriously to safeguard their interests.

Finally, I would like to speak on the problems of the workers working in this industry. Millions and millions of cane-cutters are migrating labourers. Nothing has been done to safeguard the interests of these down-trodden sections. There is no welfare legislation to look aftrer their interests. The Government has now decided to reduce the import duty on sugar-cane harvesting machines. Since hundreds of these machines are being imported, these workers are losing their employment. The Government has to safeguard their interests.

While concluding, I would say that the Government has to safeguard the interest of the industry, farmers and also workers engaged in this industry. I hope the hon. Minister, while replying, will address to some of these issues. Thank you.

SHRI P.G. NARAYANAN (Tamil Nadu): Sir, the Sugar Development Act, 1982 was enacted to provide financial assistance for development of the sugar industry. The Bill provides that the Sugar Development Fund shall

be utilised by the Central Government for giving loans, for facilitating the rehabiliation and modernisation of any unit thereof and for defraying an expenditure for the purpose of building up and maintenance of bufferstock of sugar with a view to stabilising prices of sugar. The present Bill seeks to amend the Sugar Development Fund Act to provide powers to the Central Government for administering the Sugar Development Fund so that they can grant loan to any sugar factory, or, unit thereof, to bagasse-based generation power projects and for production of ethanol from Alcohol with a view to improve their availability and for defraying the expenditure from the Sugar Development Fund on internal transport and freight charges to the sugar factories, on export shipment of sugar with a view to. promote export of sugar. It is a.welcome step.

Sir, India has emerged as the largest producer of sugar in the world. In the 1999-2000 sugar season, the production had gone up to 181.93 lakh tonnes. India continued to be the largest producer of sugar with the production of about 184.21 lakh tonnes. The forecast of sugar production in 2001-02 sugar season is only 175 lakh tonnes. The anticipated decline is on account of the sugar-cane crop having been adversely affected in some parts of States, due to drought conditions.

Sir, sugar and sugar-canes are essential commodities under the Essential Commodities Act, 1955. The Government has been following the policy of partial and dual pricing of sugar due to the steep increase in the cost of sugar plant and machinery. The new and expansion projects were not proving economically viable. With a view- to mitigate the hardships of the entrepreneurs involved in the expansion and execution of high-cost sugar projects as well as to enable them to become viable by utilising surplus funds generated through higher free-sale sugar quota for repayment of term loans advanced by the Central financial institutions and the Sugar Development Fund. Effective incentive schemes should also be formulated for new and expansion projects from time to time. This Fund should be more effectively and efficiently used in areas like rehabilitation and modernisation of sugar industry, cane development assistance and aid to establish institutions for carrying out research aimed at promotion and development of sugar industry. Competition among mills should ensure stable prices for consumers and timely payment to sugarcane-growers. Keeping this in mind and to retrieve the status of the largest sugar producer in the world, the Government should take initiatives to encourage the

activities of sugar mills by announcing a comprehensive incentive policy and schemes to create sustainability of production.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please conclude.

SHRI P.G. NARAYANAN: The introduction of bagasse-based power generation is a welcome move because it is estimated that sugar factories can generate about 3500 mw of power with bagasse as the feed-stock. Sugar factories face resource constraints for investment in bagasse-based co-generation. So, it is the duty of the Government to encourage and enable sugar factories to take up this bagasse-based co-generation power projects.

Sir, another aspect with regard to the production of anhydrous alcohol is also an appreciable measure. Molasses are another major product of sugar factories. Molasses are used for production of alcohol. Anhydrous alcohol is a good oxygenate for encouragement of production of alcohol for blending with motor fuel which has a potential of resulting in substantial savings in foreign exchange on the import of crude oil and also would improve the viability of sugar factories through optimum by-product utilisation. Thank you.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Shri T. Subbarami Reddy.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir. I will not take much time. Before you press the bell, I will finish my speech.

Sir, perhaps, in the fifty years of Independence, never had India faced this unprecedented crisis in sugar. I support the Bill. It is very heartening that the Minister has come forward to amend the Sugar Development Fund. Along with my support, I would give this comment also. The present Government has to take the responsibility grossly for this crisis because from 1998. we had been persuading the Government not to allow the import of sugar. In 1998-99, the import was 9.5 lakh tonnes. Again, in 1999-2000, it was 11 lakh tonnes. The import of these 11 iakh tonnes has added to the misery. On the one side, we know, we have been producing more sugar than what we consume and, on the other, we Import. For example, if we produce 154 lakh tonnes, we consume only 144 lakh tonnes. It is like that every year. When you are producing sugar so much In surplus, encouraging the import of sugar is totally, very, very unfortunate. This is a major reason for the plight of the industry.

One more thing we must bear in mind. In the country, there may be a number of industries. But the sugar industry is the only industry which is concerned with the common man, the poor farmer. The lives of 4.5 crore farmers are involved. Today, -when we see the crisis in which the sugar industry is, it is no exaggeration to say that 75 per cent of the factories will be closed down. 1 do not want to repeat all the details given by other Members. In a nutshell, I would like to say that it is not in the hands of the Minister .atone. There is no point in our blaming each other's Government. Now, we must stand united. All the Parties, the entire country, should think as to -how fo save the situation. It is not just in the hands of this Minister or even the State Governments. It is collectively in the hands of the State Governments, all the Chief Ministers, the Prime Minister and the Central Government. The Government must make an effort. All State Governments should give some subsidies, some help, to sugar factories, as a special case, so that they will not collapse. Similarly, even the Central Government must help to export sugar. Merely talking is no use. How do you export sugar and compete in the international market? Maximum subsidy should be given by the Government.. The Government must also come forward to help the sugar producers. If you make this effort, you will be able to compete in the international market. Of course, the import of sugar has been stopped for the last one year. Now, your sugar export is hardly able to touch 10 lakh tonnes. When you have got a stock of 180 lakh tonnes of sugar in the country, an export of 5 or 10 lakh tonnes of sugar is nothing. So, my submission is that the Minister alone cannot solve this problem. As far as the States are concerned, the crucial issue, that is, the plight of 4.5 crore farmers should be borne in mind. In Andhra Pradesh, Maharashtra, Uttar Pradesh, Tamil Nadu and other States, millions of poor people are depending on this industry. If the factories are closed, the farmers will become totally bankrupt. I need not repeat what others have stated.

In conclusion, it is a very good idea, from the business point of view, to have co-generation power units. It is a wonderful idea. A factory which is sick, will be able to generate more money, if you have co-generation power units. The Sugar Development Fund is going to fund that at a subsidised rate of interest. Here, my submission is that red-tapism should not be there. The Ministry must monitor it. This Fund must go immediately to the factories which come forward for co-generation of power. It is a very good thing that you are going to give transport subsidy to sugar exporters. Here, I have got my own doubt. The internal transport subsidy

is a very small affair, compared to the competition in the international market. So, a major portion of the money must go to co-generation of power. All these three things are okay. I request the hon. Minister to commit here that he will monitor it, and ,in one year, he must have the system in India. How many people want this co-generation power units and how he is going to do this, is also very important. Now, I want a categorical assurance as to how he is going to solve the problem of planning and motivating the Government. From the Prime Minister to the Cabinet, they must unitedly make an effort. You have also to take the Opposition into confidence. All parties will be with you, if you come forward to solve the sugar crisis, which will help the sugarcane growers. I don't expect a vague reply, "Yes, we will; we will make an effort". No. The Minister is part of the Cabinet. You must commit here that the Government is going to have a conference of Chief Ministers, take them into confidence, take their help, solve the problem and give more encouragement to the factories. You must see to it that the factories are not closed. Thank you.

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Mr. Vice-Chairman, thank you very much for giving me this opportunity to express my opinion on this Sugar Development Fund (Amendment) Bill, 2002. This Bill has been brought before this House to provide loan facilities to sugar factories which venture into bagasse-based co-generation power projects as well as production of ethanol and into other areas connected with ethanol. This Bill has been brought before us with this intention. If it is implemented, it will impart some sort of economic viability to the sugar factories. This is the first point.

The second point is this. Since it is going to subsidise the internal transport and freight charges, exports will be further increased. Sixty per cent of the sugarcane offtake is by the sugar factories. When it is so, I want to make one thing clear. According to the Statement of Objects and Reasons,'the Government says, the sugar factories have the potential to generate 3,500 megawatts of power. But, according to the sugar industry, they have got the capacity to produce up to 5,000 megawatts of power. There is a difference between the estimates put forth by the Government and the sugar industry. As it is, only 212 megawatts of power is being produced by the sugar factories at present. Another 245 megawatts of power is on the anvil; put together, it comes to 450 megawatts of power. We must also see the other side of the coin. When you want to utilise bagasse for cogeneration of power, the same bagasse is being utilised for

producing paper. It is also being utilised by the sugar factories as fuel. If bagasse is going to be utilised for power generation - now it is being utilised as a fuel -- the sugar factories have to go in for alternative fuel. When they go in for alternative fuel other than bagasse, I would like to know whether it would be cheaper. According to the power generation policy, by 2002, 10 per cent of the total power should be generated through non-conventional means. This particular area with which we are dealing is not only non-conventional but also environment- friendly. When it is so, we have to go deep into it and study it further. I would like to quote para 5 of the Statement of Objects and Reasons. It says, "The carryover stock Of sugar as on 30.9.2001 was over 100 lakh tonnes. The holding costs of sugar at such high level adversely affect the viability of sugar factories. This in turn affects timely payment of cane price dues to the sugarcane growers." I agree with it. But, at the same time, I would like to make one more suggestion. I would like to quote Section 4(1) (bb) of the Sugar Development Fund Act. It says, "For defraying expenditure for the purpose of building up and maintenance of buffer stocks of sugar with a view to stabilising price of sugar." To stabilise the price of sugar, buffer stock can be created. What has the Government done to create a buffer stock? In the case of other things, they have imposed a single excise duty. But so far as sugar is concerned, there is a double excise duty. I do not want to go into it. From 90 per cent, it has come down to 32 per cent.

I would like to quote Section 3 of the Sugar Cess Act. According to Section 3 of the Sugar Cess Act, the Government is collecting Rs. 14 per quintal of sugar. Out of Rs. 14 per quintal, they have apportioned Rs. 9 per quintal for the Sugar Development Fund. They have kept Rs. 1,800 crores separately. Out of that, the Government of India has used Rs. 470 crores for creating a buffer stock. Now more than Rs. 1,300 crores are lying in the Sugar Development Fund. When you yourself have accepted in para 5 that the sugar factories are suffering because of the carryover stock, why can't you utilise the same Sugar Development Fund for creating a buffer stock? If you have decided to utilise this fund to buy sugar from the factories for buffer stock, you should buy sugar from Government factories as well as cooperative factories on the condition that the State Government would apportion that amount only for making payment to sugarcane growers. That will be the best thing. That is very important.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please conclude.

SHRI S. VIDUTHALAI VIRUMBI: Sir, please give me three minutes more. The Minister of Petroleum made a statement in the month of December. It has just come before us for discussion. According to that statement, in the first phase they are going to allow the use of ethanol-based petrol in eight States. In the second phase, it will be utilised in the rest of the country. The statement further says that on blended petrol, trje surcharge has been reduced by 75 paise per litre. The Government has announced that from Rs.6, it will b& reduced to Rs.5.25; It means, it is being reduced by 75 paise. Sir, now, the extent of Ethanol in petrol is 5 per cent. But, I believe, the BIS has accepted the specification put forth by the Government, that is, to add 10 per cent Ethanol in petrol. That is why I want to know from the Government that when the BIS has accepted the specification to blend Ethanol up to 10 per cent in petrol, why has the Government not implemented it? Apart from that, the Government of India has allotted Rs.4 crores for R&D to see to it that Ethanol could also be blended with diesel. Sir, when 80 per cent of our automobiles are run on diesel, I feel that this order should be expedited.

Sir, my next point is regarding dismantling of the administered prices. It is in the matter of procuring Ethanol. In fact, all the oil companies, including the Hindustan Petroleum, Indian Oil Corporation, IBP, everybody, has issued tenders. What I want to stress is that there should not be global tenders. If we allow global tenders, then, the foreign companies would invade - I don't say, just come here, but they would invade - our industry and they will ruin the sugar factories which are producing Ethanol within our country. Therefore, when the oil companies are issuing their tenders, there must be a condition that they would not issue global tenders. There should be a specific condition in the contract itself that this should be produced only within our country. Only then our sugar factories can survive.

Sir, before concluding, I would just, briefly, mention my submissions. No.1; when we have accepted the Ethanol-blended petrol policy, the strategy has to be improved *i.e.* from 5 Percent ethnol blended .petrol to- 10 Percent ethnol blended petrol No.2; regarding the tender system, it should not be global. No.3; when the Government utilises the Sugar Development Fund to purchase the sugar, that is the carry-forward

stock, particularly, from the co-operatives, the Government should see to it that the benefit goes to the actual sugarcane growers.

प्रो. रामदेव भंडारी (बिहार): माननीय उपसभध्यक्ष जी, इस समय पूरे देश का चीनी उद्योग गंभीर आर्थिक संकट से गुजर रहा है। चीनी मिलें बंद है, बंद हो रही है और बंद होने के कगार पर है। चीनी मिलों पर लाखों वर्कर्ज़ का करोड़ों रूपया बकाया है और किसानों का भी करोंड़ों रूपया चीनी मिलों पर बकाया है। जब चीनी मिलें ही नहीं चलेंगी और जब किसान के गन्ने को कोई खरीदने वाला ही नहीं होगा, तो किसान गन्ने का उत्पादन क्यों करेगा ? इसलिए महोदय, मंत्री महोदय ने शूगर डिवेलपमेंट फंड से चीनी मिलों को सबसिडी देने का जो प्रस्ताव लाया है, वह स्वागत योग्य है। महोदय, हमारे यहां चीनी का बहुत बड़ा स्टॉक है। मंत्री जी ने 100 लाख टन चीनी की बात कही है , मगर हमारे कुछ माननीयय सांसदों ने 120 लाख टन और फिर 180 लाख टन की बात की है। आज कई ऐसे विकासशील देश है जो आपने यहां चीनी मिलों को सबसिडी देते है और जिसकी वजह से हम प्रतियोगिता में पीछे पड़ जाते हैं। हम निर्यात करने का प्रयास करते हुए भी निर्यात नहीं कर पाते हैं या बहुत कम मात्रा में निर्यात कर पाते है।

महोदय, मैं बिहार से आता हूं। जब झारखण्ड बिहार से अलग हुआ, उस के बाद जो शेष बिहार रह गया है, वह पूर्ण रूप से कृषि पर आधारित बिहार है क्योंकि जो बड़ी-बड़ी फैक्ट्रीज हैं या मांइस हैं, मिनरल्स है, वह सब झारखण्ड में है। उपसभाध्यक्ष महोदय, मैं कहना चाहता हूं कि आज के बिहार में उद्योग मे नाम पर अगर कोई उद्योग चल सकता है तो चीनी उद्योग चल सकता है। महोदय , 1905 में बिहार में पहली चीनी मिल स्थापित हुई थी। उस के बाद से लगातार 1934 तक चीनी मिलों की स्थापना हुई। मैं उन के नाम यहां नहीं बताना चाहता हूं, मगर 15 जो चीनी मिल है वे सरकारी क्षेत्र में है और चीनी निगम के अंतर्गत आती है ओर 3 निजी क्षेत्र में है। लेकिन आज सभी मिलों की स्थिति बहुत खराब है। महोदय, बहुत पहले की बात है। मैं भी किसान परिवार से आता हूं। जब हम गन्ने का उत्पादन करते थे और जब गन्ने के बदले मिलों से पैसे मिलते थे तो परिवार में खुशी होती थी। हमें नए-नए नोट मिलते थे और जब वे नए-नए नोट लेकर बाजार में जाते थे तो सामान बेचने वाले भी खुश होते थे कि नए-नए नोट आ रहे है। मैं यह बताना चाहता हूं कि शादी-ब्याह, पढ़ाई-लिखाई या दूसरे तरह से सारे खर्चो के लिए किसानों के पास गन्ना एक बहुत बड़ी ताकत होती थी। लेकिन आज स्थिति यह है कि हम गन्ने को खेतों में जलाते है। किसान को गन्ना अपने खेतो में जलाना पड़ता है। इसलिए इस बिल के माध्यम से अगर चीनी मिलों को ताकत मिलेगी तो किसान को भी ताकत मिलेगी और जिन किसानों ने गन्नें का उत्पादन बंद कर दिया है, वह फिर से गन्नें का उत्पादन करेंगे क्योंकि धान, गेंहू के जरिए बहुत ज्यादा पैसा नहीं बनाया जा सकता है। इसलिए इसे कैश क्रॉप भी कहते है। बिहार, उत्तर प्रदेश और विशेषकर उत्तरी बिहार तो निश्चित रूप से इस पर पूरी तरह आधारित है। मेरे अपने जिले में सकरी, लोहाट, रैयम –ये तीन मिलें थीं और उन में काफी बढ़िया क्वालिटी की चीनी बनती थी।

उपसभाध्यक्ष महोदय, मंत्री महोदय ने कहा है कि शीरा से एथनॉल का उत्पादन करेंगे और खोई से बिजली बनाएंगे। यह बहुत अच्छी बात है। पहले जो बाय-प्रोडक्ट मिलों से आते थे, उन का पूरी तरह उपयोग नहीं हो पाता था। अब इस से ऊर्जा की भी बचत होगी क्योंकि 5

परसेंट एथनॉल पेट्रोल में मिला सकते है और जो बाय-प्रोडक्ट्स हैं, उन से दूसरा काम कर सकेंगे। इसलिए मैं मंत्री जी से कहना चाहूंगा कि आप अपनी पूरी ताकत लगाएं। इस से सिर्फ मिलों का ही जीर्णद्वार नहीं होगा बल्कि जिन किसानों की स्थिति जर्जर हो गयी है, उनकी स्थिति भी मजबूत होगी। बिहार में जो 18 चीनी मिलें है, जिन में से 15 सरकारी क्षेत्र में है। महोदय, मुझे जानकारी दी गयी है कि मंत्री जी ने इस संबंध में बिहार के मंत्री जी से बात भी की थी। वह इस बारे में विशेष रूप से जानते होंगे। मै इस बात से सहमत हूं कि मुख्य मंत्रियों का एक सम्मेलन बुलाया जाए और उस में इस चर्चा की जाए। मेरा आग्रह है कि इस उद्योग को पूरी तरहे से मजबूत बनाने के लिए, किसानों को मजबूत बनाने के लिए, उन की जो जमींने बिक गयी हैं, मकान बिक गए है उन्हें फिर से मजबूत करने के लिए मंत्री जी पूरी ताकत लाएं इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

DR. A.R. KIDWAI (NCT of Delhi): Sir, since the time is very short, I will not make a speech, but I will bring out some relevant points only. In 1982, the Sugar Development Fund was created by collecting a cess of Rs.14 per tonne of sugar, which now amounts to about Rs.2,000 crores. The purpose was to improve the technology, because sugar is produced by chemical engineering process and it involves chemistry, chemical engineering research. It was* realised that sugar produced in India was much costlier than in other places, because 30 to 40 per cent of sugar is lost, not recovered, is caramelised, burnt into molasses, which is a total waste. If 40 per cent of the sugar you convert into molasses and burn it and caramelise it, then, how can you make sugar cheaper? So, to reduce the molasses content, to get maximum sugar, some technological research is required. The machinery was out-of-date, the recovery was poor; that is why the Fund was created for research and technological development. But the unimaginative Government did not realise how to utilise it. Till today, there is no Council of Scientific Research dealing with sugar technology. There is a small Sugar Institute for training people in a 50-year or 75-year-old technology, which those people started. Today, a much better technology is available where caramelisation and wastage of sugar is reduced to the minimum. The purified sugar which we produce is not acceptable in the European and American market. You cannot export it because your ash content is high, your sulphur content is highland it does not meet the food and drug standards prescribed by the European countries and USA. These are real facts which this House should know. This is a total neglect. Since 1982, only Rs. 19 crores out of Rs. 2000 crores have been spent on research; the rest is lying unutilised or spent elsewhere. So, this is the state of affaire. I am very happy that the Members of this House do realise the importance of sugar industry for this country. It requires a detailed and serious discussion to find out the reasons for the failure of the industry and

why we are suffering at this stage. If we export crude sugar, perhaps, we could have sustained. But, In the process of purifying it, we are losing 40 per cent sugar, by an out-of-date, third-rate technology, and the farmers are suffering, the industry is suffering. This is a very sad state of affairs.

Sir, I have one more point to make. You see, today, timber is not available, and, in order to save the environment, we are protecting our forests. You know, bagasse is being used for production of plywood. Bagasse can be used more profitably in the production of paper. To bum it like coal is a wastage, is harmful for the industry and for the country. Encouraging the burning of bagasse, such a valuable commodity, instead of coal, is totally a misconceived idea.

Sir, the Government can use this Cess Fund for giving loan, for development and modernisation of factories. But it cannot be given as a subsidy to defray the cost of transport. It cannot be given to anyone. This is a collective Fund for research and development. It can only be given as a loan for development. It cannot be given away to individual factories for their benefit. So, if you give it to certain factories for export, it will be misused. You can give subsidies from other funds, but not from the Cess Fund. These are some important facts. I think we will have an opportunity, Mr. Vice-Chairman, Sir, to discuss this important subject on some other day. Thank you, Sir.

श्री शांता कुमार : उपसभाध्यक्ष जी, मैं माननीय सदस्यों का आभारी हूं , जिन्होंने महत्वपूर्ण सुझाव दिए और माननीय सदस्यों की इस उद्योग के संबंध में जो चिंता है, उस चिंता को मैं ऐप्रिसिएट करता हूं।

महोदय, यह उद्योग इस देश का अत्यंत महत्वपूर्ण उद्योग है । लगभग 4.5 करोड़ किसान तथा 50 लाख से अधिक अन्य लोग इस उद्योग से सीधे जुड़े हुए है । भारत का कृषि पर आधारित यह एक प्रमुख उद्योग है और इस उद्योग के प्रति सबका चिंतित होना बिल्कुल स्वाभाविक है । आज इस उद्योग में कठिनाइयां है, मुश्किलें है, समस्यांए है, इनकों मैं स्वीकार करता हूं, लेकिन मैं कहना चाहता हूं कि हमं इस बात को भी ध्यान में रखना चाहिए कि इन सब कठिनाइयों के बाद भी जनता के सहयोग से और सरकार जितना सहयोग दे सकी, इसके परिणामस्वरूप इस उद्योग में उत्पादन प्रतिवर्ष बढ़ रहा है । संकट कठिनाइयां होने के बावजूद भी 1998-99 में जहां इसका उत्पादन 154 लाख टन था, आज वह बढ़ते-बढ़ते 175 लाख टन तक पहुंचा है । आज इस उद्योग के सामने जो संकट है, वह संकट अधिक उत्पादन का है । यदि हम इस अधिक उत्पादन की ठीक ढंग से व्यवस्था कर पाए तो आज का यह संकट इस देश के लिए इस उद्योग के लिए एक वरदान बन सकता है । इस दिशा में सरकार ने कुछ प्रयत्न किए । माननीय सदस्यों ने कहा, कुछ देरी हो गई । मै समझता हूं सवाल यह नहीं है कि देरी हुई, देरी

क्यों हुई, किसके कारण हुई, सवाल यह है कि आगे कदम कैसे बढ़ाया जाए ? ज्यों ही सरकार के ध्यान में यह आया, डयूटी लगाई गई, इम्पोर्ट बंद करने की कोशिश की गई और उतनी डयूटी हम लगाते गए जितनी डयूटी लगाने से इम्पोर्ट न होने की स्थिति पैदा हुई । आज स्थिति यह है कि चीनी का इम्पोर्ट लगभग बंद है । उसके बाद जब हमें लगा कि हमारे पास इसका काफी भंडार है तो हमने एक्सपोर्ट करने की कोशिश की, लेकिन विश्व के बाजार में हमारी चीनी मुकाबलें में बिकने की परिस्थिति लाने के लिए भारत सरकार ने अपने तरफ से कुछ इंसेंटिव दिए, जितने हम दे सकते थे और जो इंसेटिव हमने दिए – लेवी ओब्लीगेशन ऐग्जम्ट किया, उनकी अदायगी का समय 20 महीने किया और एक-दो और इंसेंटिव दिए और इनका परिणाम यह हुआ कि जहां चीनी इम्पोर्ट होती थी, इम्पोर्ट बंद हो गया और विश्व के बाजार में हमारी चीनी ने मुकाबला किया और लगभग 13 लाख टन चीनी एक्सपोर्ट हुई । यह भी एक बहुत बड़ी उपलब्धि है । हम लैवी बाध्यता को 60 प्रतिशत से घटाते-घटाते 10 प्रतिशत पर लाए हैं, यह भी चीनी उद्योग की मदद करने की दिशा में एक बहुत बड़ा कदम था । चीनी की एक्सपोर्ट पर जो क्वान्टिटेटिव रिस्ट्रक्शन्स थी, वे भी समाप्त कर दी गई है । अपेडा से रजिस्ट्रेशन की जो बाध्यता थी, वह भी समाप्त कर दी गई है । इस उद्योग में फ्यूचर मार्किट प्रारम्भ करने की प्रक्रिया लगभग पूरी हो गई है । तीन एक्सचेंजिस को आइडेंटिफाई करके उनको अनुमति दे दी गई है और बहुत जल्दी शूगर में फ्यूचर मार्किट शुरू हो रही है । आज तीन और बड़ी बातें, सुविधाएं इस उद्योग का इस संशोधन के द्वारा दी जाएंगी । एक्सपोर्ट बढ़ना चाहिए, इसके लिए कुछ इंसेंटिव हमने पहले दिए, वे काफी नहीं है इसलिए हमने वह तय किया कि एक्सपोर्ट बढ़ाने के लिए शूगर डेवलपमेंट फंड से हम उनको सहायता करें, यह आज हो जाएगा । ऐथनॉल प्रोडक्शन के लिए लोन देना और को-जेनरेशन के लिए लोन देना, ये दो बातें और हो जाएंगी । तो यह जो सारी बातें मैंने कही कही है, इनके कारण चीनी उद्योग की वायब्लिटी बढ़गी, वह अपने पैरों पर खड़ा होगा और चीनी उद्योग का भविष्य अधिक अच्छा होगा । एक और महत्वपूर्ण बात, जिसकी तरफ श्री नरेन्द्र मोहन जी ने ध्यान दिलाया, वह है गन्ने का मूल्य तर्कसंगत होना । मैं यह समझता हूं कि यह सबसे महत्वपूर्ण बात है । महोदय, मैं माननीय सदस्यों को यह भी बताना चाहता हूं कि सरकार ने यह निर्णय किया है और आदरणीय वित्त मंत्री जी ने बाकायदा इसकी घोषणा भी की है कि इस वर्ष हम चीनी पर सारे कंट्रोल समाप्त कर देंगे । इस साल चीनी पर हमं टोटल डि-कंट्रोल करना है । इस उद्योग पर जो भी नियंत्रण है और जो भी शिकंज है, सरकार उसको समाप्त करना चाहती है और इस दिशा में हमने से कदम उठाए हैं । उनमें एक महत्वपूर्ण कदम है रेशनेलाइजेशन ऑफ केन प्राइसेज । अनेक माननीय सदस्यों ने इस बात पर चिंता प्रकट की है कि प्रदेश अन्यान्य कारणों से भाव बढ़ा देते है जिसके कारण चीनी उद्योग को परेशानी होती है । सबसे बड़ी परेशानी यह होती है कि किसानों के ऐरियर्स की अदायगी में भी कुछ रूकावट आती है ।

उपसभाध्यक्ष महोदय, इस बारे में महाजन कमेटी की रिपोर्ट में एक रिकमंडेशन थी और उसको सरकार ने एक सीमा तक मान लिया है । रिकमंडेशन यह थी कि सरकार एक बोर्ड बनाए जो गन्ने का भाव तय करे और वह भाव सभी प्रदेशों को मान्य हो । सरकार ने अलग बोर्ड बनाने की बात तो नहीं मानी क्योंकि सी. ए.सी.एक ऐसी संस्था है जो लेवी का भाव भी उसी ढंग से तय करती है । हमने सी.ए.सी.पी. को कहा है कि आप इन सारी बातों पर विचार करके गन्ने का मूल्य निर्धारित करने का एक तर्कसंगत फारमूला तय करें । जैसे ही वह फारमूला तय हो जाएगा और उसकी रिकमंडेशन हमारे पास आ जाएगी, वैसे ही हम गन्ना पैदा करने वाले प्रदेशों के मुख्यमंत्रियों को बिठाकर एक कंसेंसस बनाने की कोशिश करेंगे । सरकार इस

आवश्यकता को समझती है और मैं इस सदन को आश्वासन देता हूं कि ज्यों ही वह रिकमंडेशन आएगी, हम सारे मुख्यमंत्रियों को बुलाकर गन्ने के मूल्य को तर्कसंगत ढंग से तय करने की कोशिश करेंगे।

महोदय, इस संबंध में कुछ और बातें मैं स्पष्ट करना चाहता हूं। श्री विरूम्भी जी ने बफर सब्सिडी के बारे में कहा है। मैं उन्हें बताना चाहता हूं कि सरकार एक्सपोर्ट को बढ़ाना चाहती है क्योंकि बफर सब्सिडी देने से हमारा स्टॉक कम नहीं होगा। आवश्यकता इस बात की है कि हमारा स्टॉक कम हो ओर स्टॉक कम करने के लिए हमें एक्सपोर्ट बढ़ाना है। इसलिए हम एक्सपोर्ट बढ़ाने की दिशा में आगे बढ़ना चाहते है। इसलिए हमने इसे प्राथमिता दी है।

महोदय, शूगर का स्टॉक कितना है, इस बारे में पूछा गया है। मैं सदन को बताना चाहता हूं कि 7.4.2002 तक हमारा टोटल स्टॉक 179.58 लाख टन है। इतना अधिक स्टॉक हमारे पास है, इसलिए इसका एक्सपोर्ट करना आवश्यक है। इस दिशा में सरकार आगे बढ़ने की कोशिश कर रही है

महोदय, एक और बात श्री पृथ्वीराज चौहान जी ने कही कि जो मिलें बंद है, उनके रिहैबिलिटेशन के लिए सरकार क्या कर रही है ? मैं उन्हें बताना चाहता हूं कि पोटेंशियली वाइबेल सिक मिलों को रिवाइव करने के लिए एक पैकेज बनायया जा रहा है और शूगर डेवलपमेंट फंड से हम उन मिलों को रिवाइव करने लोन देंगे। इसके लिए केवल रूल्स मैं हमको अमेंडमेंट करने हैं और सरकार वे अमेंडमेंट अतिशीघ्र करेगी। आपने एक बात और कही है कि यह जो शूगर डेवलपमेंट फंड है, इससे आर एण्ड डी के लिए भी धन दिया जाना चाहिए। मैं आपको बताना चाहता हूं कि 26 प्रोजेक्ट स्वीकार किए गए है और 38 करोड़ रूपया इनके लिए उपलब्ध कराया जा चुका है।

महोदय, सरप्लस बगास के बारे में चिंता प्रकट की गई है। इस समय भी लगभग 211 मैगावाट बिजली का उत्पादन बगास से होता है ? जो अतिरिक्त बगास है, उसका ही उपयोग बिजली बनाने के लिए किया जाएगा। इसके अलावा जब बगास से को-जनरेशन की व्यवस्था के लिए संयंत्र और मशीनरी किसी शूगर मिल में लग जाएगी तो केवल बगास का ही उपयोग नहीं होगा, बल्कि पैडी हस्क का उपयोग होगा, कोकोनट शैल और अन्य चीजों का भी उपयोग होगा। यह शूगर मिलों पर निर्भर करेगा कि वे किस प्रकार की चीज से कितना बिजली का उत्पादन करना चाहती हैं। लेकिन जो अतिरिक्त बगास हमारे पास है, उससे ही करीब 3,500 मैगावाट बिजली का उत्पादन हो सकता है।

महोदय, कुछ मिलें बंद हो गई हैं जिनके संबंध में श्री नरेन्द्र मोहन जी ने कहा है। यह बात ठीक है। लेकिन मैं सदन को बताना चाहता हूं कि यू.पी. में जो 19 मिलें बंद हुई है, उनमें से 11 मिलें यू.पी. स्टेट शूगर कारपोरेशन की है, जिनको सरकार से स्वंय बंद किया है। एक और बात इंटरेस्ट के बारे में कही है। हम इस अमेंडमेंट के बाद जो रूल बनायेंगे, उसमें हमारी कोशिश यह होगी कि लोन पर कम से कम इंटरेस्ट रखा जाए और इस पर लगभग 6 प्रतिशत इंटरेस्ट रखने का हमारा विचार है ताकि अधिक से अधिक लोकन का उपयोग हो सके। यह बात भी पूछी गई है कि हमारे पास शुगर डेवलेपमेंट फंड कितना है। दिनांक 31-12-2001 तक जो टोटल फंड डिसबर्प किया गया, वह 2039 करोड़ रूपये का किया गया है। हमारे पास

आज तक टोटल फंड 3013 करोड़ रूपये का आया है। जो शुगर डेवलेंपमेंट फंड हमारे पास एवेलेवल है, वह दिनांक 31-9-2001 तक 1232 करोड़ रूपये है। यह प्रति वर्ष आता है और हमने जो डिसपर्स किया है, उसका रि-पेमेंट भी हो रहा है। हम आज जो अमेंडमेंट कर रहे है, उसके बाद हमारे पास शुगर डेवलेपमेंट फंड से पर्याप्त पैसा देने के लिए होगा। मैं माननीय सदस्यों को धन्यवाद देता हूं और मैं आपका यह विश्वास दिलाना चाहता हूं कि जो कुछ हम तय कर रहे है, उसकी मॉनीटरिंग होगी और सरकार उस पर रूल इस ढंग से बनायेगी, जिस ढंग के संशोधन, जिस भावना से आज सदन ने पास किये, उस भावना को पूरी तरीके से क्रियान्वित करके इस इंडस्ट्री को हम वायॅबल बनायेंगे।

श्री नरेन्द्र मोहन : उपसभाध्यक्ष महोदय, अगर आप अनुमति दें तो मैं कुछ स्पष्टीकरण माननीय मंत्री जी से करना चाहता हूं।

उपसभाध्यक्ष (श्री सुरेश पचौरी) : अभी वित्त मंत्री जी को भी वक्तव्य देना है।

श्री नरेन्द्र मोहन : उपसभाध्यक्ष महोदय, मैं एक छोटा सा स्पष्टीकरण पूछना चाहता हूं। महोदय, मैंने एक बात उठाई थी, माननीय वित्त मंत्री जी यहां पर है, मैने यह निवेदन किया था कि यहां के बैंक आईडीबीआई, आईएफसीआई, यूटीआई, ये किसी भी शुगर मिल को फाइनेंस नहीं कर रहें है। शुगर मिलों में गंभीर समस्या है। क्या मंत्री जी, इस बात को माननयी वित्त मंत्री जी के सामने जोर देकर उठायेंगे ताकि शक्कर उद्योग को बैंक वास्तव में फाइनेंस कर सकें ? रही छह प्रतिशत पर ऋण देने की बात, उपसभाध्यक्ष जी, मैं बताना चाहता हूं कि जब 11 प्रतिशत पर रिलायंस को मिलता था तब 6 प्रतिशत पर देने की बात थी। आज रिलांयस को बैंक 9 प्रतिशत पर, कुछ बैंक तो आठ प्रतिशत पर ऋण दे रहे है। ऐसी स्थिति में अगर मिलों का विकास करना है तो उन्हें तीन-चार प्रतिशत पर, जैसी कि मॉरीशस और आस्ट्रेलिया की स्थिति है, उसके समान लाना होगा। अगर अन्तर्राष्ट्रीय स्तर पर विकसित करना है तो कृपा करके इस पर स्पष्टीकरण दें।

DR. T. SUBBARAMI REDDY: Sir, I want to seek a clarification from the Minister. *..{Interruptions...*

SHRI PRITHVIRAJ CHAVAN: Sir, the Minister has assured that there will be a complete decontrol of sugar by 2002-03. I have two specific questions to put. Does he intend to remove sugar from the PDS completely? Secondly, is the present release mechanism: -the quarterly release of quota which the Ministry gives to the sugar mills, -- going to be discontinued?

DR. T. SUBBARAMI REDDY; Sir, as already mentioned by Mr. Rama Mohana Rao, today, the financial institutions, all over India, are charging a 20 per cent interest rate from factories. The hon. Minister vaguely replied: " Yes, we will make an effort; we will-call the Chief Ministers of the

States for discussions'. Sir, it is not correct. The Government must have a full-fledged commitment. When are you going to have a meeting?

Secondly, I would like to know what concrete steps are you taking to revive all the sick units, which have been closed down? You have not mentioned that in your reply. How are you going to take it up? Are you going to give subsidy at the State level? Are you going to give a direction to the banks to reduce the interest level? I want to have a clear-cut reply from the hon. Minister.

श्री शांता कुमार : उपसभाध्यक्ष जी, मैं निवेदन करना चाहता हूं कि पिछले दो, ढाई साल के अंदर इस उद्योग की दशा में अत्यंत महत्वपर्ण कदम उठाने की बात ही नहीं कही गई है, बल्कि कदम भी उठाये गये है। कहां तो शुगर इम्पोर्ट होता था, आज उसका एक्सपोर्ट हो रहा है। मैंने शुगर के अंदर महत्वपूर्ण कदम उठाने का जिक्र किया है, उनसे यह सिद्ध हो जाता है कि सरकार इस उद्योग को अपने पैरों पर खड़ा करने के लिए कृतसंकल्प है और बहुत से कदम इस सरकार ने उठाये है। तो तय किया गया है, उसको भी हम निश्चित रूप से करेंगे। आपने पूछा है और मैंने कहा है कि सीएसीपी की रिकमंडेशन जैसे ही आयेंगी, शुगर केन प्राइसेसे रेशनलाइजेशन के लिए रिकंमडेशन्स आयेंगी, उसके तुरन्त बाद ही जल्दी से जल्दी हम मुख्य मंत्रियों को बुलाकर इस संबंध में कन्सेन्सस बनाने की कोशिश करेंगे।

जहां तक टोटल डीकंट्रोल का संबंध है, यह टोटल डीकंट्रोल होगा। रिलीज़ मैकेनिज्म को, लेवी को, सबको समाप्त करके हम इस उद्योग को पूर्ण नियंत्रणमुक्त करना चाहते है। इंटरेस्ट की बात आपने कही है, जहां तक शुगर डेवलपमेंट फंड का संबंध है, ऐसे तो हम पहले ही मार्डनाइजेशन के लिए सब जगह लोन दे रहे है, हम और भी लोन देंगे और इसमें इंटरेस्ट को कम से कम 6 प्रतिशत करने का हमने निर्णय किया है।

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, the question is:

> "That, the Bill further to amend the Sugar Development Fund Act, 1982, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, we take up the clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill. Clause 1, the Enacting

Formula and the Title were added to the Bill.

श्री शांता कुमारः महोदय, मैं प्रस्ताव करता हूं :

"कि विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

MESSAGES FROM THE LOK SABHA

(I)

The Insurance (Amendment) Bill, 2002

(II)

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2002

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha signed by the Secretary General of the Lok Sabha:

> "In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Insurance (Amendment) Bill, 2002, as passed by Lok Sabha at its sitting held on the 15"[1] May, 2002."

AND

> "In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Salary, Allowances and 'Pension of Members of Parliament (Amendment) Bill, 2002, as passed by Lok Sabha at its sitting held on the 15th May, 2002."

Sir, I lay a copy each of the Bills on the Table.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, Shri Yashwant Sinha to make a statement clarifying his position in response to matter raised by Shri Arjun Singh on 13th May, 2002, regarding alleged